

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

MA/310/00245/2018 & OA/310/00550/2018

Dated Thursday the 26th day of April Two Thousand Eighteen

PRESENT

HON'BLE MR. R. RAMANUJAM, Member (A)

S.Dhandapani,
S/o. Sri. G. Srinivasan,
Aged about 51 years,
working as Laboratory Assistant I
Office of Regional Meteorological Centre,
Chennai 600108.Applicant

By Advocate M/s. P. Ulaganathan

Vs

1. Deputy Director General of Meteorology
Regional Meteorology Centre,
Indian Meteorology Department,
50 (New No. 6), College Road,
Chennai 600006.
2. Director General of Meteorology,
Mausam Bhavan, Lodhi Road,
New Delhi 110003.
3. Union of India,
through the Secretary,
Ministry of Earth Science (MOES),
Mahasagar Bhavan,
CGO Complex, Lodhi Road,
New Delhi 110003.Respondents

By Advocate Mr. M. Kishore Kumar

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard. MA filed by the applicant for condonation of delay in filing the OA is allowed. Delay condoned.

2. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“i. set aside the impugned order no. 3029/A-32016/7/09-Estt dated 17.10.2013 (Annexure A8) as illegal and against the orders passed by the Hon'ble Tribunals and the High Court,

ii. Direct the respondents to consider the case of the applicant for promotion to the post of Senior Observer under un-amended rules in terms of the order dated 08.02.2006 in OA 1917/2005 (Annexure A16), order dated 14.05.2009 in OA 2425/2008 (Annexure A19) and the order dated 26.08.2010 in WP 12909/2009 (Annexure A20) and the procedure adopted in the compliance orders dated 17.03.2011 and 04.04.2011 with arrears and consequential benefits within the stipulated time in the interest of justice and equity and

ii. grant relief or reliefs as deemed fit and proper with costs in the interest of justice and equity.”

3. Learned counsel for the applicant would submit that the applicant had made Annexure A11 representation dt. 17.08.2016 to the second respondent which is still pending. As such, the applicant would be satisfied if the respondents are directed to consider the representation and pass a speaking order.

4. Mr. M. Kishore Kumar takes notice for the respondents.

5. Keeping in view the limited relief sought by the applicant and without going into the merits of the case, the respondents are directed to consider Annexure A11 representation dt. 17.08.2016 in accordance with law and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

6. OA is disposed of with the above direction at the admission stage.

(R. Ramanujam)
Member(A)
26.04.2018

SKSI